

CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH, LUCKNOW.

ORIGINAL APPLICATION NO. 59 OF 2007.

This the 22nd day of July, 2008.

HON'BLE MR. A. K. GAUR, MEMBER (J)

HON'BLE DR. A. K. MISHRA, MEMBER (A)

1. JAI LAL VERMA AGED ABOUT 54 YEARS SON OF LATE S.R. THAKUR PRESENTLY WORKING AS ACCOUNTANT IN THE OFFICE OF INSPECTOR GENERAL, SSB, FRONTIER HEADQUARTER, LUCKNOW.
2. SHASHI KUMAR SHARMA AGED ABOUT 45 YEARS, SON OF LATE CHARAN DASS SHARMA PRESENTLY WORKING AS ACCOUNT OFFICER IN THE OFFICE OF INSPECTOR GENERAL, FRONTIER HEADQUARTER, LUCKNOW.
3. JOGINDER PAL AGED ABOUT 42 YEARS SON OF SHRI DEWAN CHAND PRESENTLY WORKING AS ACCOUNT OFFICER IN THE OFFICE OF D.I.G., SSB, SECTOR HEADQUARTER, BAHRAICH.

4. P.L. CHAUHAN AGED ABOUT 55 YEARS SON OF LATE SANT RAM CHAUHAN PRESENTLY WORKING AS JUNIOR ACCOUNTANT IN THE OFFICE OF D.I.G., SSB, SECTOR HEADQUARTER, BAHRAICH.
5. N.R. VERMA AGED ABOUT 53 YEARS SON OF LATE K.R. VERMA PRESENTLY WORKING AS ACCOUNT OFFICER IN THE OFFICE OF D.I.G., SSB, SECTOR HEADQUARTER, RKT.
6. ONKAR CHAND AGED ABOUT 45 YEARS SON OF SHRI MEHTAB SINGH PRESENTLY WORKING AS ACCOUNT OFFICER IN THE OFFICE OF D.I.G., SSB, SECTOR HEADQUARTER, BRGAINGAON.
7. S.N. BHATTACHARJEE AGED ABOUT 58 YEARS, SON OF LATE J.C. BHATTACHARJEE, PRESENLY WORKING AS ACCOUNT OFFICER IN THE OFFICE OF D.I.G., SSB, SECTOR HEADQUARTER RANIDANGA.
8. AMAR SINGH ATRI AGED ABOUT 59 YEARS, SON OF SHRI JAISHREE RAM, PRESENTLY WORKING AS JUNIOR ACCOUNTANT IN THE OFFICE OF INSPECTOR GENERAL, FRONTIER HEADQUARTER, SSB, DELHI.

9. MANMOHAN KRISHAN AGED ABOUT 58 YEARS SON OF SHRI INDU DEV, PRESENTLY WORKING AS JUNIOR ACCOUNTANT IN THE OFFICE OF INSPECTOR GENERAL, FRONTIER HEADQUARTER, SSB, DELHI.
10. SUSHANT NAG AGED ABOUT 59 YEARS SON OF LATE S.C. NAG, PRESENTLY WORKING AS JUNIOR ACCOUNTANT IN THE OFFICE OF D.I.G., SSB, SECTOR HEADQUARTER RANIDANGA.
11. RAMANAND AGED ABOUT 55 YEARS SON OF PRESENTLY WORKING AS JUNIOR ACCOUNTANT IN THE OFFICE OF INSPECTOR GENERAL, FRONTIER HEADQUARTER, SSB, DELHI.
12. P.K. GUPTA AGED ABOUT 55 YEARS SON OF SHRI PRESENTLY WORKING AS JUNIOR ACCOUNTANT IN THE OFFICE OF INSPECTOR GENERAL, FRONTIER HEADQUARTER, SSB, DELHI.

By ADVOCATE SHRI RAJ SINGH

.....APPLICANTS

VERSUS

1. UNION OF INDIA,
THROUGH SECRETARY, MINISTRY OF HOME
AFFAIRS, GOVERNMENT OF INDIA, NEW DELHI.

2. DIRECTOR GENERAL, SASHASTRA SEEMA BAL, EAST BLOCK, V R. K. PURAM, NEW DELHI.
3. INSPECTOR GENERAL (PERS) FORCE HEADQUARTERS, SSB, EAST BLOCK, V. R.K. PURAM, NEW DELHI.
4. INSPECTOR GENERAL, SASHASTRA SEEMA BAL, FTR HEADQUARTERS, KENDRIYA BHAWAN, ALIGANJ, LUCKNOW.

RESPONDENTS

By Advocate Sri Rajendra Singh.

Order (Oral)

By Hon'ble Mr. A. K. Gaur, Member (J)

Heard counsel for the parties.

2. Learned counsel for the applicant has claimed that he may be given benefit of the decision rendered by Principal Bench of this Tribunal. Learned counsel for the applicant contended that the order of the Principal Bench of this Tribunal, dated 24.4.2004 was challenged before the Hon'ble High Court of Delhi, in Writ Petition (Civil) No. 20065-67 of 2004 and the Hon'ble High Court vide order dated 25.1.2005 has dismissed the Writ Petition. The order dated 25.1.2005 was challenged before the Hon'ble Supreme Court in SLP No. 6923-6925 of 2005 and the same was also dismissed by the Apex Court vide order dated 29.7.2005 and respondents were given three months time to comply with the order. According to the applicant, the officers working in SSB Accounts Cadre are doing equal work as that of officers of other Account Departments and as such, ^{they} ~~we~~ are also entitled for enhanced ^{pay} ~~by~~ scale as has been granted to other organized cadre. Applicant No. 8 vide his representation dated 1.8.2006 has requested for considering the case of the SSB Accounts Cadre for revision of Scale at par with OM dated 28.2.2003 as well as order dated 17.7.99.

3. The applicants are also aggrieved that they are entitled to get revised pay scale from 1.1.96 i.e. the date from which the same has been

granted to the other organized accounts departments. The representation of the applicant has not been disposed of by the competent authority as ~~such~~ yet.

4. Learned counsel for the respondents Mr. Rajendra Singh submitted that the matter has already been referred to the Ministry of Finance for consideration.

5. Having Heard the parties counsel, we are satisfied that the grievance of the applicant might be redressed ^{or in case if} ~~or~~ A direction is given to the competent authority to consider and decide the pending representation of the applicant by a reasoned and speaking order taking into account, the judgment rendered by the Principal Bench of this Tribunal dated 24.4.2004 within a period of 3 months from the date of receipt of copy of this order. No order as to costs.



(Dr. A. K. Mishra)
Member(A)


(A. K. Gaur)
Member(J)